

two hours after he has discussed it with me. But because it is the last day we should not relax the rules. After ten minutes or so I will go to my Chamber and he can come to me and discuss it.

12.20 hrs.

RE: EXPUNCTION

Shri J. B. Singh (Ghosi): Sir, I want to give a personal explanation.

बाढ़ के मसले को लेकर ३१ तारीख को हाउस में जो शोरगुल हुआ उसके बारे में मैं यह निवेदन करना चाहता हूँ कि जब बाढ़ जैसे इम्पॉर्टेंट मसले आयें या जैसे उत्तर प्रदेश सरकार द्वारा जमीन पर जो टैक्स लगाया जा रहा है, इस तरह के महत्वपूर्ण मसले आयें तो उनको यहाँ बन्द नहीं करना चाहिये बल्कि उन पर बहस होनी चाहिये और अगर उस दिन बहस कर लेने दी गई होती तो यह शोरगुल जो हाउस में मचा था वह न मचा होता...

अध्यक्ष महोदय : अब यह आप ऐक्सप्लेनेशन तो नहीं दे रहे हैं बल्कि यह सुझाव दे रहे हैं कि बहस होनी चाहिये ।

श्री ज० ब० सिंह : मेरा यही नम्र निवेदन है कि ऐसे इम्पॉर्टेंट मसलों पर हाउस में बहस होने की इजाजत देनी चाहिये...

अध्यक्ष महोदय अब मानदीय सदस्य बैठ जायें ।

श्री ज० ब० सिंह : आप कहते हैं तो मैं बैठ जाता हूँ लेकिन फिर यही कहूंगा कि इस तरह के महत्वपूर्ण मामलों पर सदन में बहस होने की इजाजत देनी चाहिये ।

Shri Ram Sewak Yadav (Bara Banki) rose—

Shri Hem Barua (Gauhati): May I have some information from you?

Mr. Speaker: Shri Yadav has stood up first.

श्री राम सेवक यादव : पहले तो अध्यक्ष महोदय, मैं आप से यह निवेदन करूंगा कि जो मैं कहना चाहता हूँ उसे आप सुन लें । मैंने आज एक विशेषाधिकार का प्रश्न दिया था । मैं उस पर नहीं जाना चाहता हूँ । वह यह था कि हमारे माननीय सदस्य श्री बागड़ी ने बाढ़ के महले पर बोलते हुये प्रसंगवश प्रधान मंत्री के ऊपर २५००० रुपये रोजना खर्च होने वाली बात उठाई थी । उसको उपाध्यक्ष महोदय ने निकाल दिया, ऐक्सपंज कर दिया । कार्य संचालन संबंधी जो ३८० नम्बर की प्रक्रिया है

अध्यक्ष महोदय : उसमें आप चाहते क्या हैं ? आप उस संबंध में मेरे पास क्या कोई अपील रख रहे हैं

The Minister of Law (Shri A. K. Sen): On a point of order, I think the hon. Member cannot ask you to review the decision already given.

अध्यक्ष महोदय : आपने विशेषाधिकार का प्रश्न तो उठाया था और डिप्टी स्पीकर साहब ने उस पर फैसला दे दिया । यह पहले भी मेरे सामने लाया गया है । मैंने आप से उसी वक्त विनती की थी यह मेरे अधिकार में नहीं है कि जो डिप्टी स्पीकर साहब ने फैसला किया उसको रिवाइज कर सकूँ, या बदल सकूँ । आप वही सवाल फिर यहाँ उठाना चाह रहे हैं । यह मेरे अधिकार में नहीं है कि हाउस में प्रीसाइडिंग आफिसर ने जो फैसला पहले कर दिया है उसको मैं किसी तरह से बदलूँ या उसको रिव्यू करूँ । मैंने माननीय सदस्य को इस बारे में इन्जिला भी दे दी है कि मैंने उसमें दखल देने से इन्कार कर दिया है । वाकी दो मेम्बर साहब उठे उनको मैंने बन्द किया । आप से भी यही कहता हूँ कि आप इस बात को न उठायें क्योंकि मैंने आपको इसे उठाने की मंजूरी नहीं दी है ।

श्री राम सेवक यादव : मैंने एक निवेदन किया आपने उसे अस्वीकार कर दिया । अब उससे मेरी सहमति है या असहमति, उस बारे

[श्री राम सेवक यादव]

में मैं आपसे असहमत होते हुये भी आप के उस आदेश को मानता हूँ। लेकिन हम एक प्रश्न उठाना चाहते हैं और वह यह है कि हम चाहते हैं कि आपकी कोई इस पर व्यवस्था हो, मार्ग दर्शन हो क्योंकि ३८० नियम साफ यह कहता है :—

“यदि अध्यक्ष की यह राय हो कि वाद-विवाद में कोई ऐसा शब्द या ऐसे शब्द प्रयुक्त किये गये हैं जो मानहानिकारक या अशिष्ट या असंसदीय या अभद्र हैं तो वह, स्वविवेक से, आदेश दे सकेगा कि ऐसा शब्द या ऐसे शब्द सभा की कार्यवाही में से निकाल दिये जायें।”

अब उसमें अध्यक्ष हो, उपाध्यक्ष हों अथवा सभापति महोदय हों, वह कैसे शब्दों को निकालेंगे, किस तरह के वाक्यों को निकालेंगे, उस अधिकार और उस शक्ति का इसमें वर्णन है। अब श्री बागड़ी के शब्द जो कि निकाले गये वह इस परिधि के अन्तर्गत नहीं आते हैं...

अध्यक्ष महोदय मैं समझ गया जो माननीय सदस्य कहना चाहते हैं।

श्री राम सेवक यादव : मेरा पूरा निवेदन तो सुन लें।

अध्यक्ष महोदय : अब ज्यादा समझाने की जरूरत नहीं है। अब माननीय सदस्य मुझे भी सुन लें।

आपने कहा कि जो शब्द बागड़ी जी ने कहे थे वह इस रूल के मुताबिक नहीं निकलने चाहिये थे। अब मेरा इसके मुताबिक यही कहना है कि इसका फैसला कौन करेगा कि वह शब्द इसमें आते हैं या नहीं। जाहिर है कि इसका फैसला तो वही कर सकता है जो कि यहां कुर्सी पर बैठा हो चाहे वह चेयरमैन हो, चाहे डिप्टी स्पीकर हो या खुद स्पीकर हो। अब डिप्टी स्पीकर साहब जो कि उस मौके पर कुर्सी में थे उन्होंने यह समझा कि बागड़ी

साहब के वह अल्फाज इस ३८० नियम में आते हैं और उन्होंने उनको निकालने का फैसला दे दिया। अब उस फैसले पर फिर गौर नहीं हो सकता। उस पर फिर सोचा नहीं जा सकता। मेरे अधिकार में नहीं है कि अब मैं इसकी व्यवस्था दूँ कि वे शब्द उस रूल में आते थे या नहीं। इस बात पर अब चर्चा नहीं हो सकती है।

श्री राम सेवक यादव मेरा निवेदन यह नहीं है.....

अध्यक्ष महोदय : अब बेकार आप इसको खींचे चले जा रहे हैं। अब इस बात को यहां नहीं छोड़ा जा सकता क्योंकि जो उस वक्त कुर्सी पर मौजूद थे उन्होंने जो फैसला किया उस दिन ३८० का वही फैसला कतई है। अब मेरे अधिकार में नहीं है कि कुछ मैं आपसे सुन सकूँ और उस पर कोई फैसला दे सकूँ। मैं कोई कोर्ट औफ अपील नहीं हूँ।

Shri Hari Vishnu Kamath (Hoshan-gabad): On a point of clarification of your observations under this rule, may I make a submission and request you to enlighten the House? Because I find that you have set up a tradition here according to which, so far as I remember,—even where serious objections have been taken by the Treasury Benches—words and expressions were not expunged at all whenever you have been in the Chair in this Parliament. A very wise and sound tradition you have set up and we are grateful to you for that.

May I make one submission? You have even observed on such occasions, 'Let posterity see what has happened; I would not expunge anything from the proceedings; let posterity see the sequence of the observations, and let them come to their own conclusions' I think that it is a fine precedent that you have set up in this Parliament. We would have expected the Deputy-Speaker also to follow in your footsteps as regards this matter. Is it not

possible for you to advise the Deputy-Speaker, not here, but in your Chamber, or outside the House, to follow your own precedent and to follow your footsteps in this matter?

Mr. Speaker: No hard and fast rule can be laid down. It is true, as Mr. Kamath has said, that I am really very chary of expunging anything and I think that most of the records should go as they are. As he has said, of course, I observed and did say those words, namely, 'Let posterity see how we used those words, and how we behaved, and also that Parliament did react very strongly against them, and they had raised objection to them. I did say that. But, even then, occasions might arise when it might be thought necessary that the words should be expunged, and it is only left to the presiding officer who might be in the Chair at that time to judge whether there is really an occasion where those should be expunged. Therefore, there cannot be any hard and fast rule or one rigid rule, that because I said so, therefore, no occasion would arise when I might be forced to order expunction; that can happen.

Shri Hari Vishnu Kamath: May I appeal to you once again? As far as I know, when any remarks are expunged outside the House, it is usually done after you yourself or the Deputy-Speaker has carefully considered the matter and thought over the matter, and it would be wiser for the Deputy-Speaker, in future, before he finally orders the expunction, to consult you and then finally decide. What has happened has happened, and we cannot undo it.

Mr. Speaker: That cannot be done.

Now, Papers to be laid on the Table.

Shrimati Renu Chakravartty (Barackpore): There is one point on which I would like to elicit information. In connection with the Land Revenue Bill which has been brought forward in U.P., there is a statement in the press today, that is, in *The Indian Express* that this has been forced upon the

State Governments at the suggestion of the Planning Commission. When we go to the States, they tell us that this is something which we are forcing upon them. If that is so, we would like to have a statement from the Treasury Benches here on this matter, whether actually this is the direct outcome of the suggestion of the Planning Commission.

Mr. Speaker: The hon. lady Member is an old parliamentarian, and she is also one among the Panel of Chairmen. Can I take it up in this manner? Should she not have given notice to me if she wanted to raise it?

Shrimati Renu Chakravartty: Today is the last day of this session. It is not possible to give notice. It is a very important thing, and it is a matter which is agitating the whole country. We would like to know what the responsibility of Parliament is in regard to this matter.

Mr. Speaker: Even if she sends me notice today, perhaps, I might just consider it and see if it can be taken up later in the day, but it is not in this manner that it can be taken up.

Shri S. M. Banerjee: May I ask one thing? I am not asking anything about this. Supposing you decide that this can be taken up after some time....

Mr. Speaker: Then, I shall take it up after some time.

Shri S. M. Banerjee: In that case, we have to table the notice, and the hon. Minister concerned has also to be present....

Mr. Speaker: I would ask the hon. Minister to be present. That is no ground for argument.

Shri Hem Barua: May I seek a clarification on a fundamental issue? I require your guidance in this matter.

Mr. Speaker: He can come to my Chamber and we shall sit together and see if I can give that advice.

Shri Hem Barua: It cannot be settled in the Chamber. That is why I am asking for your guidance now.

Mr. Speaker: The Chair has to decide, as any issue arises, on the facts that are involved in that particular issue. If a hypothetical case is put before the Speaker and his guidance or direction is required on that, then it is a very difficult thing; he might have to decide it later on, and then perhaps he might put himself in difficulty.

Shri Hem Barua: I shall finish in a minute.

Mr. Speaker: I would request the hon. Member to let us proceed with the business.

Shri Tyagi: How can the Speaker guide the Opposition? The Speaker cannot guide the Opposition. How can they ask for your guidance?

Shri Hari Vishnu Kamath: How can my hon. friend say that the Speaker cannot guide the Opposition? The Speaker is there to guide the entire House. So, it was wrong on the part of my hon. friend to have said like that.

Mr. Speaker: All are equal for me, whether they be on this side or on the other side.

12.29 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Statement No I, Second Session, 1962 (Third Lok Sabha). [See Appendix II, annexure No. 104].

(ii) Supplementary Statement No. III, First Session, 1962 (Third Lok Sabha). [See Appendix II, annexure No. 105].

(iii) Supplementary Statement No. VI, Fifteenth Session, 1961 (Second Lok Sabha), [See Appendix II, annexure No. 106].

(iv) Supplementary Statement No. VII, Fourteenth Session, 1961 (Second Lok Sabha). [See Appendix II, annexure No. 107].

(v) Supplementary Statement No. XV, Thirteenth Session, 1961 (Second Lok Sabha). [See Appendix II, annexure No. 108].

12.30 hrs.

RE: POINT OF ORDER

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, ध्यान ए प्वाइंट आफ आर्डर । एक्सपंक्शन के बारे में जो आप ने कहा है... (Interruptions).

श्री रघुनाथ सिंह (वाराणसी) : यह कोई प्वायंट आफ आर्डर नहीं है ।

Mr. Speaker: Let us hear if there is any point of order.

श्री बागड़ी : अभी एक्सपंक्शन करने के बारे में जो वातालाप चल रहा था, उसमें मुझे एक बात यह कहनी है कि जो लफ्ज एक्सपंज किये जायें, उन को प्रोसीडिंग में लिख कर उनके आगे लिख दिया जाये कि वे लफ्ज एक्सपंज किये जायेंगे । जो तरीका इस वक्त अस्तित्कार किया जा रहा है, उससे इस बात का क्या पता चल सकता है कि मैंने कौन से शब्द कहे थे ?

अध्यक्ष महोदय : आर्डर, आर्डर । मैंने आपका प्वायंट आफ आर्डर सुन लिया है । अब आप बैठ जाइये ।

श्री बागड़ी : एक प्वायंट आफ आर्डर और है । (Interruptions).